IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

OA No.305 of 2010

Uttam Kumar Sahoo

Applicant

-Versu

Union of India & Ors.

Respondents

1. Order dated: the 14th June, 2010.

<u>C O R A M:</u> THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

This matter is listed today on the basis of the Memo filed by the Applicant dated 10.6.2010 specifically stating therein that the Respondents recently disallowed the Applicant to perform his duty on casual basis which he has been discharging since long. Through this OA he has sought direction to the Respondents to grant him temporary status w.e.f. 1.9.1993 onwards retrospectively along with all consequential financial and service benefits. It is the contention of the Applicant that though he is entitled to be accorded temporary status as per the instructions of the DOP&T, he has been deprived of the same despite his repeated representations in this regard. Heard Learned Counsel for the Applicant and Mr. D.K.Behera, Learned ASC appearing on notice for the Respondents and perused the materials placed on record. In course of submission, on being asked, it has been reported by Learned Counsel for the Applicant which has been confirmed by the Learned ASC that the applicant is still in engagement on such casual basis and he has not been disallowed as stated by the Applicant's Counsel in the Memo filed by her for listing the matter during vacation. In view of the above I was inclined to impose a cost of Rs.500/- on the Learned Counsel for the Applicant for giving such misleading statement but for the apology tendered by her with fresh memo withdrawing the earlier Memo, I refrained from imposing the cost on her. As agreed to by Learned Counsel for the Applicant as well as Mr. Behera Learned ASC since the representation of the applicant under Annexure-A/9 is still pending, without expressing any opinion on the merit of the matter, this Original Application is disposed of at this admission stage with direction to the Respondent No.3 to consider the grievance as raised by the applicant in his representation in terms of extant instructions and communicate the decision taken thereon in a reasoned order to the Applicant within a period of 45 days to the Applicant.

Send copies of this order along with OA to the Respondent

No.3.

(C.R.Mohapatra) Member (Admn.)